

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. †3194**

**TO BE ANSWERED ON THE 21<sup>ST</sup> MARCH, 2017/ PHALGUNA 30, 1938 (SAKA)**

**JUVENILE CRIME**

**†3194.      SHRIMATI REKHA VERMA:  
              SHRI KAPIL MORESHWAR PATIL:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether cases of crime by Juveniles are on the rise in the country;**
- (b) if so, the details thereof and the total number of such cases reported during each of the last three years and the current year, crime and State-wise;**
- (c) whether the Government has conducted any survey to identify the reasons behind such increase and if so, the details and outcome thereof;**
- (d) whether the Government has formulated any scheme for providing employment to juveniles residing in children homes/reform centres by providing training in collaboration with the Ministry of Skill Development and Entrepreneurship, if so, the details and status thereof;**
- (e) whether the Government proposes to implement a new education policy for developing students' personality by building ideal character to prevent juvenile delinquency and if so, the details thereof; and**
- (f) the corrective steps taken by the Government to check such cases in future along with the measures taken for rehabilitation of the said juveniles?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

- (a) to (b): The State/UT-wise number of cases registered against Juveniles and juveniles apprehended for the year 2013 to 2015 is at Annexure.**

**(c) : The Ministry of Home Affairs has not conducted any study regarding crimes committed by juveniles.**

**(d) to (f): In order to improve and strengthen the condition of homes, the Government enacted the Juvenile Justice (Care and Protection of Children) Act, 2015, which has replaced the Juvenile Justice (Care and Protection of Children) Act, 2000. The new Act has come into effect from 15.01.2016. Under the JJ Act, 2015 several provisions have been included to improve the condition of Child Care Institutions (CCIs) including those housing children in conflict with law by providing for inspections of these CCIs by Juvenile Justice Board; prescribing various rehabilitation and reintegration services including skill development, recreational facilities, mental health interventions, etc.**

**The Ministry of Women and Child Development is implementing the Integrated Child Protection Scheme (ICPS) under which financial assistance is provided to States/UTs for setting up and maintaining various CCIs including Observation Homes, Special Homes either by themselves or through Non-Government Organisations (NGOs). Various rehabilitative and re-integration measures are provided in these CCIs including vocational training, counseling, non formal education etc.**

**State/UT-wise Number of cases registered against Juveniles and juveniles apprehended under Total Cognizable Crimes under Indian Penal Code (IPC) and Special & Local Laws (SLL) during 2013-2015**

SL	State/UT	2013		2014		2015	
		Cases Registered	Juveniles Apprehended	Cases Registered	Juveniles Apprehended	Cases Registered	Juveniles Apprehended
1	Andhra Pradesh	2260	3133	883	1018	1015	1371
2	Arunachal Pradesh	118	122	81	126	66	156
3	Assam	624	680	487	553	624	734
4	Bihar	2104	2104	4371	6404	1658	1674
5	Chhattisgarh	2193	2544	1799	2115	1914	2290
6	Goa	67	72	64	113	28	35
7	Gujarat	2132	2478	4380	4647	1577	1957
8	Haryana	1198	1410	1041	1181	1098	1333
9	Himachal Pradesh	171	227	272	342	195	241
10	Jammu & Kashmir	105	136	102	139	181	249
11	Jharkhand	355	394	150	173	124	124
12	Karnataka	445	530	412	640	446	692
13	Kerala	773	1237	1203	1575	1398	1793
14	Madhya Pradesh	6703	7365	6512	7802	6583	7870
15	Maharashtra	6035	8012	5407	7228	5693	7370
16	Manipur	4	7	23	36	17	25
17	Meghalaya	146	154	125	169	111	141
18	Mizoram	85	119	44	52	41	51
19	Nagaland	8	14	10	10	17	33
20	Odisha	916	1093	838	1077	934	1095
21	Punjab	344	432	277	358	111	148
22	Rajasthan	2217	2882	2309	3041	2203	2819
23	Sikkim	39	39	19	22	41	41
24	Tamil Nadu	2735	3142	1549	1892	1814	2421
25	Telangana	0	0	931	1060	1252	1448
26	Tripura	63	146	64	78	37	43
27	Uttar Pradesh	1189	1424	1397	1599	1006	1120
28	Uttarakhand	231	309	125	180	127	161
29	West Bengal	793	927	1566	1837	562	651
	<b>TOTAL STATE(S)</b>	<b>34053</b>	<b>41132</b>	<b>36441</b>	<b>45467</b>	<b>30873</b>	<b>38086</b>
30	A & N Islands	8	8	14	19	13	16
31	Chandigarh	82	120	116	165	100	147
32	D&N Haveli	13	26	6	6	17	20
33	Daman & Diu	10	14	2	3	3	3
34	Delhi UT	1638	2140	1969	2547	2366	3039
35	Lakshadweep	0	0	1	1	0	0
36	Puducherry	57	66	16	22	61	74
	<b>TOTAL UT(S)</b>	<b>1808</b>	<b>2374</b>	<b>2124</b>	<b>2763</b>	<b>2560</b>	<b>3299</b>
	<b>TOTAL (ALL INDIA)</b>	<b>35861</b>	<b>43506</b>	<b>38565</b>	<b>48230</b>	<b>33433</b>	<b>41385</b>

Source: Crime in india